

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/312(KB)2021
IA(I.B.C)/1660(KB)2023,
IA(I.B.C)/81(KB)2024,
IA(I.B.C)/139(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	SINTRA LIMITED
UNDER SECTION	IBC UNDER SEC 10

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Liquidator.
Mr. Avik Chaudhuri, Adv.]
Mr. Anang Shandilya] Liquidator in person.

ORDER

1. Ld. Counsel/Authorised Representative for the parties present.

2. **IA(I.B.C)/1660(KB)2023:**

a. This IA has been filed by the Liquidator to place on record the 5th Progress Report, which is placed at page nos. 12 to 16 of the application. This IA is supported by an affidavit which is placed at page nos. 38 to 40 of the application. The 5th Progress Report is taken on record, and this IA is accordingly **allowed and disposed of**.

3. **IA(I.B.C)/81(KB)2024:**

a. This IA has been filed by the Liquidator under Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016 seeking for the following reliefs: -

i. Pass an appropriate order and/or orders extending the liquidation period by a further period of 6 months from the date of the order

passed by this Hon'ble Adjudicating Authority in the instant application;

- b.** The reasons for extension seeking by the Liquidator is mentioned in paras 12 to 16 of the petition.
- c.** We have perused the application and the documents attached therewith and heard the Id. Counsel for the Liquidator. We are satisfied with the prayer made in the IA should be allowed in view of the facts pleaded therein of the application for extension of three months.
- d.** Accordingly, this **IA(I.B.C)/81(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

4. IA(I.B.C)/139(KB)2024:

- a.** This IA has been filed by the Liquidator to place on record the 5th Progress Report, which is placed at page nos. 12 to 14 of the application. This IA is supported by an affidavit which is placed at page nos. 22 to 24 of the application. The 5th Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)